

**GOVERNMENT OF INDIA  
LAW , JUSTICE AND COMPANY AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:2015  
ANSWERED ON:29.11.2001  
LAW COMMISSION ON RECOMMENDATION  
RAMDAS ATHAWALE

**Will the Minister of LAW , JUSTICE AND COMPANY AFFAIRS be pleased to state:**

- (a) the on date ratio of judges and population in the country, as on date;
- (b) whether the Law Commission has made any recommendation for appointment of at least 50 judges for one lakh population in the country; and
- (c) if so, the details thereof?

**Answer**

MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI ARUN JAITLEY)

- (a) At present, there are 13.08 judges per million population in the country.
- (b)&(c) No, Sir. The Eleventh Law Commission in its 120th Report on 'Manpower Planning in Judiciary: A Blue Print' in July, 1987, inter alia, observed that the strength of Judicial Officers in India was far less as compared to strength of certain other countries. The Commission recommended that the present strength of 10.5 Judges per million population be increased to 50 Judges per million population in a phased manner.

The Judge strength in the District /subordinate courts is worked out on the basis of yardsticks fixed by the concerned High Courts. The Post of Judges/ Judicial Officers along-with supporting staff are created by the concerned State Governments. These posts are also filled up by the concerned State Governments / UT Administration / High Courts which had per their rules and procedure. The 120th Report of the Law Commission which had recommended increase in the number of Judicial officers was circulated amongst all the state Governments/ UT Administrations /High Courts for necessary action at their end.